COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 209 OF 2018

Dated: 26th July, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Kerala State Electricity Board Limited Appellant(s)

Versus

Kerala State Electricity Regulatory Commission Respondent(s)

Counsel for the Appellant(s) : Ms. Arushi Singh

Counsel for the Respondent(s) : Mr. Sriram Parakkat

Mr. Sarath S. Janardanan for R-1

ORDER

Issue notice to the Respondent, returnable on 28-09-2018.

Learned counsel, Mr. Sriram Parakkat takes notice on behalf of the Respondent and prays for four weeks' time to file reply.

Submission of the learned counsel appearing for the Respondent, as stated above, is placed on record.

The learned counsel appearing for the Respondent is permitted to file reply on or before 24.08.2018 after serving copy on the other side. Thereafter, learned counsel for the Appellant may file rejoinder on or before 17.09.2018 after serving copy on the other side.

List the matter on <u>28-09-2018</u> as agreed by the learned counsel appearing for the parties.

(S. D. Dubey)
Technical Member

(Justice N. K. Patil) Judicial Member

tpd/js